

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 47/81 SCHEDULED TO BE HELD ON 07.02.2012 BUT ACTUALLY HELD ON 14.02.2012.

The Meeting No. 47/81 of Norms Committee-II was held on 14.02.2012 for the licensing year 2011-12 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri. S.K.Jain, D.O.	DIPP
2.	Sh. A.K.Mishra, AD	MOS
3.	Shri K.K Funda, A.D.	MSME
4.	Shri Parveen Sharma, Dy. DG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:3/47/81-ALC2/2011	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:47/81-ALC2/2011 07.02.2012	Status:Approved
	HQ File :01/81/050/00462/AM12/	RLA File :34/24/040/00055/AM11/	Lic.No/Date:3410027302 22.06.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under:- 1. After taking clue from SION C-1890, quantity of import item may be allowed as applied for i.e. 157185 Kgs. inclusive of a wastage of 5 %. R/A may take suitable consequential action accordingly.			

2	Case No.:2/47/81-ALC2/2011	Party Name:WELSPUN CORP LTD.	Meet No/Date:47/81-ALC2/2011 07.02.2012	Status: Approved
	HQ File :01/81/050/00461/AM12/	RLA File :34/24/040/00193/AM12/	Lic.No/Date:3410032642 20.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under:- 1. The following may be suffixed with the description of export product: " OD 30" (762 mm)x 14.3 mm WT- qty 52500 mtrs. & OD 30" (762 mm)x 17.5 mm WT – qty 7500 mtrs." 2. Total net weight of export product may be modified as 16748.9 MT. After taking clue from SIONs at Sl. Nos. C-509 & C-1292, quantities of import items may be allowed as under: 1. Words ' of relevant grade" may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 18698.79 MT 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 67125.7 Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 50478.2 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 48726 Kgs inclusive of 5 % wastage. 5. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 511398 Kgs inclusive of 5 % wastage. 6. Quantities of import items at Sl.No. 6 may be allowed within 6% of FOB value of exports. 7. Quantity of import item at Sl.No. 11 viz. Fuel (Diesel) may be allowed within 4 % FOB value of exports after taking clue from General Note for fuel. R/A may take suitable consequential action accordingly.			

3	Case No.:4/47/81-ALC2/2011	Party Name:WELSPUN CORP LTD.	Meet No/Date:47/81-ALC2/2011 07.02.2012	Status:Approved
	HQ File :01/81/050/00463/AM12/	RLA File :34/24/040/00194/AM12/	Lic.No/Date:3410032643	Defer Date:

		20.12.2011	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under:- 1. The following may be suffixed with the description of export product: “ OD 30" (762 mm)x 14.3 mm WT– qty 52500 mtrs. & OD 30" (762 mm)x 17.5 mm WT – qty 7500 mtrs.” 2. Total net weight of export product may be modified as 16748.9 MT. After taking clue from SIONs at Sl. Nos. C-509 & C-1292, quantities of import items may be allowed as under: 1 Words ‘ of relevant grade” may be suffixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 18698.79 MT 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 67125.7 Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 50478.2 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 48726 Kgs inclusive of 5 % wastage. 5. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 511398 Kgs inclusive of 5 % wastage. 6. Quantities of import items at Sl.No. 6 may be allowed within 6% of FOB value of exports. 7. Quantity of import item at Sl.No. 11 viz. Fuel (Diesel) may be allowed within 4 % FOB value of exports as per General Note for fuel. R/A may take suitable consequential action accordingly.			

4	Case No.: 7/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:47/81-ALC2/2011 07.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00466/AM12/	RLA File :03/95/040/00781/AM12/	Lic.No/Date:0310673378 29.12.2011	Defer Date:27.03.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.03.2012			

5	Case No.: 6/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:47/81-ALC2/2011 07.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00465/AM12/	RLA File :03/95/040/00787/AM12/	Lic.No/Date:0310674642 04.01.2012	Defer Date:27.03.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.03.2012			

6	Case No.: 1/47/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:47/81-ALC2/2011 07.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00460/AM12/	RLA File :03/94/040/00910/AM12/	Lic.No/Date:0310677472 18.01.2012	Defer Date:27.03.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.03.2012			

7	Case No.: 5/47/81-ALC2/2011	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:47/81-ALC2/2011 07.02.2012	Status: Transfer
	HQ File :01/81/050/00464/AM12/	RLA File :03/94/040/00916/AM12/	Lic.No/Date:0310677497 19.01.2012	Defer Date:
	Decision : NC decided to transfer the case to NC-I as export product pertains to them.			

SI No. 268

CASE NO. AR- 113	M/s. Salzer Electronics Ltd., Coimbatore
Meeting No. 47/81	F.No.01/83/050/400/AM’11/DES-II
Dated: 07.02.2012	Advance Licence No. 3210041176 dated 14.08.2009
	RLA’s F.No.32/24/40/23/AM’11

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Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.

SI No. 269

CASE NO. AR- 114	M/s. Salzer Electronics Ltd., Coimbatore
Meeting No. 47/81	F.No.01/83/050/275/AM'11/DES-II
Dated: 07.02.2012	Advance Licence No. 3210044389 dated 21.06.2010
	RLA's F.No.32/24/40/16/AM'11

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.

SI No. 270

CASE NO. AR- 115	M/s. TTP Technologies (P) Ltd., Bangalore
Meeting No. 47/81	F.No.01/83/050/403/AM'11/DES-II
Dated: 07.02.2012	Advance Licence No. 3210074770 dated 12.10.2010
	RLA's F.No.07/24/40/261/AM'11

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.

SI No. 271

CASE NO. AR- 116	M/s. Singhania Alu-Foil Containers Mfg. Co., Delhi
Meeting No. 47/81	F.No.01/83/050/46/AM'12/DES-II
Dated: 07.02.2012	Advance Licence No. 0510286840 dated 12.10.2011
	RLA's F.No.05/24/40/447/AM'11

Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 27.03.2012.

SI No. 272

CASE NO. AR- 117	M/s. Prakash Steel Age Ltd
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Meeting No. 47/81	F.No. 01/83/50/003/AM-09/DES-II
Dated: 07.02.2012	Advance Licence No. 0310514047 dated 01.04.2009
	RLA's F.No.03/95/40/838/AM'09

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under:-

1. Following may be suffixed with the description of export product:
" OD 19.05 mm x 2.11 mm"
2. Description and quantity of import item may be modified as under:
"Seamless Stainless Steel Tubes/Pipes (Hot Finished) Grade 316L
Size OD 25 mm & above, Wall Thickness 2.5 mm & above"
3. Quantity of import item may be allowed as 25.009 MT inclusive of 23.5 % wastage as claimed by the firm after taking clue from SION C-831.

R/A may take suitable consequential action accordingly.

SI No. 273

CASE No. AR- 118	M/s. Paramount Cables, New Delhi
Meeting No. 47/81	F.No. 01/83/162/205/AM-01/DES-II
Dated: 07.02.2012	Advance Licence No. 0510037861 dated 6.6.2001
	RLA's F.No.05/88//40/47/AM'02

Decision : The Committee decided that the case is to be re-examined on file by DGFT first and then brought to NC.

SI No. 274

CASE No. AR- 119	M/s. Shubhlaxmi Metals & Tubes (P) Ltd., Mumbai
Meeting No. 47/81	F.No. 01/81/50/103/AM10/DES-II
Dated: 07.02.2012	Advance Licence No. 0310527168 dated 06.07.2009.
	RLA's F.No.03/95/40/103/AM'10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 14.02.2012 as under:-

1. Following may be suffixed with the description of export product:
" OD 18 mm & less – Qty 2.845 MT,

OD 26 mm & less – Qty 11.28 MT &

OD 38.2 mm & less – Qty 6.298 MT ”

2. Total net weight of export product may be modified as 20.423 MT.

3. Description and quantity of import item may be modified as under:
“Seamless Stainless Steel Tubes/Pipes (Hot Finished) Grade 316L

Size OD 19.05 mm & above – Qty 3.556 MT,

Size OD 33.4 mm & above – Qty 14.1 MT &

Size OD 40 mm & above – Qty 7.873 MT ”

4. Total quantity of import items may be allowed as applied for i.e. 25.1 MT inclusive of 23 % wastage after taking clue from SION C-831.

R/A may take suitable consequential action accordingly.

SI No. 275

CASE No. AR- 120	M/s. River Engineering (P) Ltd., New Delhi
Meeting No. 47/81	F.No. 01/81/50/327/AM’11/DES-II
Dated: 07.02.2012	Advance Licence No. 0510276410 dated 04.11.2010
	RLA’s F.No.05/24/40/327/AM’11

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 27.03.2012.

SI No. 276

CASE No. AR- 121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No. 47/81	F.No. 01/81/50/507/AM’11/DES-II
Dated: 07.02.2012	Advance Licence No. 0410123241 dated 29.12.2010.
	RLA’s F.No.04/24/40/253/AM’11

Decision : NC decided to refer the case to MOS for examination. The case stands deferred and to be re-listed on 27.03.2012.
